

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-90(PB)/2017

**IN THE MATTER OF:**

**M/s. TV 18 Broadcast Ltd.**

.....Petitioner

**v.**

**M/s. Amarpali Media Vision Broadcast  
Pvt. Ltd.**

.....Respondent

**SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 16.08.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR  
Hon'ble President**

**R. VARADHARAJAN  
Hon'ble Member (J)**

**For the Petitioner(s) : Shri Mayank Goel, IRP in person  
Shri Monamshel Maring, Advocate for IRP**

**Shri Vivek Agarwal, Advocate**

**For the Respondent(s) : Shri Alok Aggarwal with Rati Tandon, Advocates**

**ORDER**

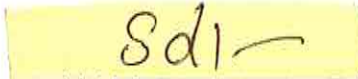
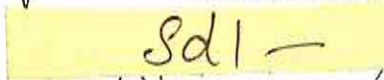
Learned Counsel for the respondent undertakes to furnish complete details to the applicant/Insolvency professional within three days and the matter be listed for further consideration on 22<sup>nd</sup> August, 2017. On the aforesaid date, all the directors of the respondent company shall remain present in person.

It is further made clear that in terms of Section 19 of the IBC, 2016, the personnel of the corporate debtor, its promoters or any other person associated with the management of the corporate debtor is under statutory obligation to extend every assistance and cooperation to the interim resolution professional as may be required by him in managing the affairs of the corporate debtor. On account of non-cooperation in divulging the information and depositing the



amount with the insolvency professional, the filing of application has been necessitated. We consider it appropriate to direct the management to comply with the provisions of Section 19, so that the interim resolution professional may perform his duties in accordance with the provisions of Code.

List the matter for further consideration on 22<sup>nd</sup> August, 2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
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(R. VARADHARAJAN)  
(MEMBER JUDICIAL)

16.08.2017  
V.Sethi